IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 35585 OF 2025

Between:

Mohammed Akber Mohiuddin Farees, S/o. Mohammed Jameel, Aged about 19 years, Occ. Student, R/o. 19-4-279/E/20, Nawab Sahab Kunta, Jahanuma, Hyderabad-500053.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad-500022.
2. Kaloji Narayana Rao University Of Health Sciences, Represented by its Registrar, Warangal. Nizampura, Warangal, Telangana- 506 007.
3. Convener, MBBS/BDS 2025-26, C/o. Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana- 506 007.
4. TRR Institute of Medical Sciences, Rep. by its Principal, Patancheru Mandal, TRR Nagar, Inole, Hyderabad, Telangana - 502319.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of Respondent No.2 to 4 in not considering the Petitioner allotment vide allotment letter dated 18/11/2025 for admission/counselling in MBBS/BDS Course under Stray Vacancy Quota (C/NRI-category) for the academic year 2025-26, and thereby cancelling his seat as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the Respondent Nos.2 and 4 to consider the Petitioner allotment vide allotment letter dated 18/11/2025 for admission/counselling in MBBS/BDS Course under Stray Vacancy Quota (C/NRI-category) for the academic year 2025-26.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Nos.2 and 3 to consider the Petitioner allotment vide allotment letter dated 18/11/2025 for admission/counselling in MBBS/BDS Course under Stray Vacancy Quota (C/NRI-category) for the academic year 2025-26 pending disposal of the above writ petition.

Counsel for the Petitioner: Ms. ATTILI LAKSHMI AMULYA FOR SRI KATIKA RAVINDER REDDY
Counsel for the Respondent No.1: Ms. SWAPNA MADHURI, AGP FOR MEDICAL HEALTH & FW
Counsel for the Respondent Nos.2 & 3: SRI T.SHARATH, SC FOR KNRUHS
Counsel for the Respondent No.4: SRI D.SRINIVAS PRASAD

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 35585 of 2025

ORDER:

Heard Ms. Attili Lakshmi Amulya, learned counsel appearing for Mr. Katika Ravinder Reddy, learned counsel for petitioner, Ms. Swapna Madhuri, learned Assistant Government Pleader for Medical, Health & Family Welfare appearing for respondent No.1, Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent Nos.2 and 3, and Sri D. Srinivas Prasad, learned counsel for respondent No.4 College.

2. Petitioner's offer of admission in respondent No.4 College was cancelled on failure to pay the prescribed fee by 1:00 p.m. on or before 20.11.2025 as per the allotment details, Annexure P.1. According to the petitioner, the first payment was made at about 16:26 p.m. on 20.11.2025 for Rs.7,00,000/- in total Rs.23,10,000/- was paid, but, after the deadline prescribed under the allotment letter. By way of an affidavit,

the petitioner has also made a ground that the bank details were furnished only at 2:30 p.m. by the college despite the petitioner approaching the administration around 11:30 a.m. and showing his readiness to complete the admission formalities.

3. On being specifically asked, both the learned counsel for the respondent College and the respondent University submit that relevant bank details of the institution are not required to be supplied individually to the allotted candidates. Payments are made through the gateway upon a click of the link provided. The admissions were closed at 4:00 p.m. and the seat was allotted to the next meritorious candidate as the petitioner could not pay the requisite fee by the deadline 1:00 p.m. on 20.11.2025.

4. Learned counsel for the respondent College submits that only an amount of Rs.18,00,000/- was paid by the petitioner on 20.11.2025.

5. Learned counsel for the petitioner submits that in the exceptional circumstances, this Court may direct the respondents to entertain the candidature of the petitioner against the vacancy allotted to him.

6. We are unable to agree to the contention of the learned counsel for the petitioner as this Court in exercise of writ jurisdiction should not lay down cutoff dates or deadlines for completion of admission formalities by the University when such cutoff dates are neither arbitrary nor irrational and uniformly applies to all and one who is eligible. Therefore, no case for interference is made out.

7. The instant Writ Petition is accordingly dismissed.

8. At the end, learned counsel for the petitioner submits that the petitioner may be allowed to represent before the respondent University for entertaining his candidature in any of the stray vacancies which may be left unfilled. It is open for the petitioner to make such a representation before the respondent University by tomorrow i.e., 28.11.2025 which

may be considered by the respondent University in accordance with law within two (2) days of its receipt.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/-AHMED ABDULLA KHAN
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI KATIKA RAVINDER REDDY, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
4. One CC to SRI D.SRINIVAS PRASAD, Advocate [OPUC]
5. Two CD Copies

PSK.
PMK

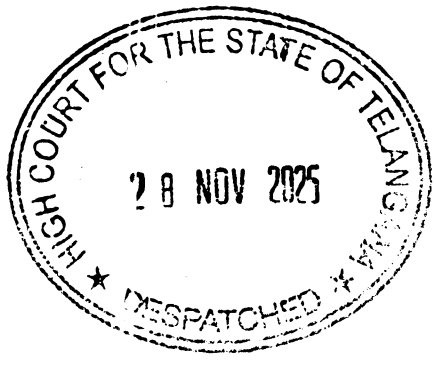
CC TODAY

HIGH COURT

DATED:27/11/2025

ORDER

WP.No.35585 of 2025



DISMISSING THE WRIT PETITION
WITHOUT COSTS

(8)
28/11/25